

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 205
IB-797/ND/2020**

IN THE MATTER OF:

M/s. The System Overseas

...PETITIONER

Vs.

M/s. Bobieri Creazon Fashion Accessories Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 09.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Operational-creditor :Mr. Devashish Bhaduria,
Advocate.**

For the Respondent/ Corporate-debtor :Mr. Ketan Madan, Advocate.

ORDER

Heard the submissions made by the Learned Counsel for the Operational-creditor as well as Learned Counsel for the Corporate-debtor. The Learned Counsel for the Corporate-debtor has submitted that he has filed "vakalatnama" within time but reply with some delay and so he is directed to file a delay of condonation application within a week's time. Matter is adjourned to 08.01.2021.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**